
From: PRABODH DESAI <desai.prabodh@gmail.com>
To: traicable@yahoo.co.in
Sent: Monday, 26 August 2013 8:08 PM
Subject: FEEDBACK : Consultation Paper on "Distribution of TV Channels from Broadcasters to Platform Operators".

26.08.2013

To,
Mr. Wasi Ahmad, Advisor (B&CS),
Telecom Regulatory Authority of India,
Mahanagar Doorsanchar Bhawan,
Jawahar Lal Nehru Marg, New Delhi – 110002.

Sub : Feedback/Comments on policy regarding "Distribution of TV Channels from Broadcasters to Platform Operators".

Dear Sir/Madam,

I, in behalf of MCOF, would like to focus my views on the policy regarding "Distribution of TV Channels from Broadcasters to Platform Operators".

Direct Billing to end users from the Broadcasters/MSOs is a wrong implementation of the act & would not cater smoothly in every modus operandi of the business pertaining to all the various mediators of the industry structure. A systematic chain of operations similar to other industries module is a logical move & I strictly protest the amendment of TRAI in this respect.

Kindly consider the business rights & justification related to Cable operators & similar sources in a broad spectrum in the wellness of the industry & consumers.

Regards,
Prabodh S. Desai (Member of MCOF & GCO, Mumbai)
Distributor/Operator (Hathway / 7Star Cable Network),
Goregaon, Mumbai.